- (d) No, Sir.
- (e) If any disqualifications incurred as per bye-laws of the society, MSCS Act, 2002 and Rules made thereunder, a member can be prevented from contesting election in the MSCS.

[10 August, 2018]

Election in MSCS

2762. SHRI RAM KUMAR KASHYAP: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether a member of Multi-State Cooperative Society (MSCS) is eligible to contest election if the member has not violated any condition mentioned in MSCS Act, 2002;
- (b) whether Board of Directors of MSCS can infringe rights of the member by imposing arbitrary conditions on member(s) to prevent them from contesting elections;
- whether a member of MSCS can exercise any control over his/her relatives and can prevent them from earning their livelihood; and
- (d) whether the Constitution (97th Amendment) Act, 2011 has come into force and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI PARSHOTTAM RUPALA): (a) A member of the multi-State cooperative society is eligible to contest election, if the member has not violated any of the provisions of the bye-laws of the society which is consistent with the provisions of the MSCS Act, 2002 and Rules made hereunder.

- (b) The Board of Directors of MSCS may impose conditions as per the bye-laws approved by Central Registrar which is consistent with the provisions of the MSCS Act, 2002 and Rules made thereunder.
- (c) The question raised is beyond the purview of the MSCS Act, 2002 and Rules made thereunder.
- (d) Yes, Sir. The Constitution (97th Amendment) Act, 2011 came into force with effect from 15.02.2012. However, the Hon'ble High Court of Gujarat vide its order dated 22.04.2013 in WP (PIL) No.166 of 2012 in the matter of Rajendra N Shah versus Union of India & Another has struck down part IX-B containing Articles 243ZH to 243ZT of

the Constitution of India. A Special Leave Petition No. 25266-67 of 2013 had been filed in the Hon'ble Supreme Court of India against the aforesaid order by the Government of India and the same is pending for hearing.

Training for farmers to take up agro-allied activities

2763. SHRI SUSHIL KUMAR GUPTA: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether Government has initiated any programme in the last three years to encourage farmers to take up agro-allied activities like poultry, dairy and beekeeping in order to enhance their income;
- (b) if so, whether Government has initiated any training programmes for farmers in this regard;
 - (c) if so, the details thereof; and
- (d) the steps that have been taken or are proposed to be taken to ensure remunerative price of these agro-allied products to the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRIMATI KRISHNA RAJ): (a) to (c) The Government of India is implementing various schemes to supplement the efforts of State/UTs for development of agro-allied activities and thereby encourage farmers to take up agro-allied activities like poultry, dairy and beekeeping in order to enhance their income.

Under "Rural Backyard Poultry Development" and "Innovative Poultry Productivity Project" components of National Livestock Mission scheme, farmers are encouraged to take up poultry activities on small scale to enhance their income. "Innovative Poultry Productivity Project" has been started since 2017-18 on pilot basis in some of the States to promote production and productivity of poultry through capacity building of farmers and generation of gainful employment and sustainable source of income for them.

To promote dairy development, Government of India is implementing various schemes such as National Dairy Plan-I, National Plan for Dairy Development, and Dairy Entrepreneurship Development Scheme. For capacity building of dairy farmers, there is a special component under National Plan for Dairy Development and National Dairy Plan-I.